

**IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No. 312 OF 2022**

IN THE MATTER OF:

Smt. Vilasini Ramkumar & Ors.

.....Applicants

Versus

State of Karnataka & Ors.

..... Respondents

**REPLY ON BEHALF OF RESPONDENT NO.4 – BRUHAT
BENGALURU MAHANAGAR PALIKE (B.B.M.P.)**

FILED BY

DATE: 19.12.2022
PLACE: NEW DELHI



**(M/S. NULI & NULI)
ADVOCATE FOR THE RESPONDENT NO.4**

Address: No.1501,
Supernova 'Astralis',
Sector 94, Noida – 201301, U.P.
Email: sanjaynuli@gmail.com
Ph: +91 9313089944

IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No. 312 OF 2022

IN THE MATTER OF:

Smt. Vilasini Ramkumar & Ors. Applicants

Versus

State of Karnataka & Ors. Respondents

INDEX

S.NO.	PARTICULARS	PAGES
1	Reply on behalf of Respondent No.4 (B.B.M.P.) with Affidavit.	1 - 7
2	ANNEXURE R-1 True Copy of the Email dated 09.03.2022 addressed by Applicants herein.	8 - 11
3	ANNEXURE R-2 True Copy of the Action Taken Report dated 05.08.2022 filed by Joint Committee before this Hon'ble Tribunal.	12 - 28
4	ANNEXURE R-3 True Copy of the Government Order and Photos of the Lake.	29 - 39

IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No. 312 OF 2022

IN THE MATTER OF:

Smt. Vilasini Ramkumar & Ors. Applicants

Versus

State of Karnataka & Ors. Respondents

REPLY ON BEHALF OF RESPONDENT NO.4 (B.B.M.P.)

MOST RESPECTFULLY SHEWETH:

1. The Answering Respondent has been impleaded as Respondent No.4 vide Order dated 19.09.2022 passed by this Hon'ble Tribunal. It is humbly submitted that, the Respondent No.4 can be served through their Counsels M/s Nuli & Nuli, having their office at No.1501, Supertech Supernova 'Astralis', Sector 94, Noida – 201301, U.P.
2. The present Original Application has been registered based on a Complaint received by way of Email and the issue pertains to encroachment upon Kembhattahalli Lake by using a part of the Lake as a Burial Ground and a Temple.
3. The Applicants claim that during the years 2000-2017, there was no Burial Ground, as indicated by Google Maps Satellite images. Their claim is that all the structures have started coming up only in the last 5 years or so. Further, that there are some people who claim that a part of the lake is a burial ground.
4. It is the concern of the Applicants that by using a part of the lake as a burial ground, there has been systematic encroachment on the Lake

by some miscreants who enter the lake premises through the fence, which is broken at multiple places. The Applicants allege that they have requested the concerned engineers in charge of the lake to close the openings and secure the premises, but the requests have not been acted upon.

5. The Applicants further claim that, in spite of repeated requests, there was another burial on 04.03.2022. Aggrieved by the same, the Applicants addressed an Email dated 09.03.2022 to several civic authorities and this Hon'ble Tribunal requesting the Answering Respondent (BBMP) to do the following:
 - i. Registration of F.I.R. for the burial which was done on 04.03.2022.
 - ii. Seal all the entry points by fixing the fence.
 - iii. Station home guards at the premises to thwart any efforts to encroach on the lake.
 - iv. Take actions removing encroachment.

True Copy of the Email dated 09.03.2022 addressed by Applicants herein is placed for the perusal of this Hon'ble Tribunal as **ANNEXURE R-1 (Pg.....8 to.....11...)**

6. This Hon'ble Tribunal took cognizance of the matter based upon the email and registered the matter as O.A. No.312/2022 vide its Order dated 06.05.2022. The Hon'ble Tribunal further directed a factual and action taken report to be submitted by a Joint Committee comprising of State Wetland Authority, State PCB Commissioner, B.B.M.P. and Collector, Bengaluru, and further directed the committee to consider the grievance and take remedial action.

7. Pursuant to the aforesaid Order, the Karnataka State Pollution Control Board passed an Official Memorandum constituting Joint Committee consisting of:

- i. Deputy Commissioner, Bengaluru Urban (Chairman)
- ii. Member Secretary, State Wetland Authority (Member)
- iii. Joint Commissioner, BBMP, Bomanahalli (Member)
- iv. Senior Environmental Officer, Zonal Office, Bangalore South Zone (Member)
- v. Environmental Officer, Regional Office, Bomanahalli, KSPCB (Member Convener)

8. Thereafter on 07.07.2022, an inspection was conducted by the Joint Committee which was attended by the Applicants and nearby residents. During the said inspection, the nearby residents informed that the burial ground has existed for several years and that they do not have any other place for burying the dead. A request was made to provide an alternate space for burial. Further, it was found that the Answering Respondent herein (BBMP) fenced the entire lake with chain link and locked the entry gate. As of date, there is no approach road to the burial ground.

9. Pursuant to the inspection, the Joint Committee submitted its Action Taken Report before this Hon'ble Tribunal making the following Recommendations:

Sl. No.	Activity	Department Concerned for taking action
1.	Frequent cleaning of accumulated floating debris/solid waste from the storm water drain.	BBMP

2.	Provide/install Trash Barrier to the entry point of storm water drain.	BBMP
3.	Installation of designed appropriate screen to arrest entry of floating debris into the drain at different locations before entering to water from SWD located at Kembathalli Lake.	BBMP
4.	Stoppage of sewage entering the drain by identifying missing links of lateral sewer lines which are to be connected to SWD.	BWSSB
5.	Regular monitoring of Kembathalli Lake	KSPCB

True Copy of the Action Taken Report dated 05.08.2022 filed by Joint Committee before this Hon'ble Tribunal is placed for the perusal of this Hon'ble Tribunal as **ANNEXURE R-2 (Pg.12. to...28.)**

10. The matter was thereafter listed before this Hon'ble Tribunal for consideration of the aforesaid Report on 19.09.2022. Upon consideration, this Hon'ble Tribunal directed the impleading of 1) State of Karnataka through Chief Secretary; 2) State Wetlands Authority; 3) State PCB; 4) Commissioner, BBMP; and 5) Deputy Commissioner, Urban District Bengaluru, and sought their responses to the averments made in the application and the observations made in the report of Joint Committee.

RESPONSE TO THE APPLICATION/OBSERVATIONS:

11. It is humbly submitted that, the Kembhahattahalli Lake was handed over to the Answering Respondent (BBMP) by Bangalore Development Authority (BDA) only in the year 2020. Since then, the Answering Respondent has been making sincere efforts to preserve the lake. It has been undertaking frequent cleaning of the lake.

12. The Answering Respondent (BBMP) has already acceded to the request of the Applicants and fenced the entire lake with chain link and locked the entry gate. As of date, there is no approach road to burial ground.
13. It is further submitted that the Answering Respondent has also acted upon the recommendations of the Joint Committee regarding rehabilitation and preservation of the Lake. The Lake has been rejuvenated with the available funds. The Approved Government Order and the photos are also produced for the perusal of this Hon'ble Tribunal. The Answering Respondent further undertakes to take frequent cleaning of accumulated debris in future. True Copy of the Government Order and Photos of the Lake are placed for the perusal of this Hon'ble Tribunal as **ANNEXURE R-3 (Pg..29 to..39...)**
14. On the previous date of hearing, this Hon'ble Tribunal also raised a query regarding the measurement of the lake. It is submitted that during the inspection of the lake, a survey was conducted upon the Order of Tahsildar and a Sketch was prepared. As per the said latest sketch dated 14.07.2022, the lake is situated in Sy. No.3 and measures 6 acres 16 guntas. Out of which, the Temple is situated in 12 guntas, and there are two burial grounds measuring 20 Guntas and 1 Acre 8 Guntas. (*Ref. Annx. IV of Report*)
15. In so far as the request of the Applicants to remove the existing structures (burial ground and temple) is concerned, it is humbly submitted that nearby villagers and residents are emotionally attached to the burial ground and the Temple. The Temple existed long before the BDA handed over the lake to the BBMP IN 2020. The localities, in fact, claim that the temple has been existing since

an uncertain point in time in the past and that their ancestors used to perform puja at the temple. The BBMP officials in fact faced stiff criticism, and the localities urged them not to fence the lake.

16. As far as allotment of alternate land is concerned, it is humbly submitted that, during the Joint inspection, the Deputy Commissioner, Bangalore Urban (Revenue Department), had assured the localities that an alternate land for the burial ground would be provided. In furtherance of which, the Tahsildar had submitted a proposal to the Asst. Commissioner, Bangalore South for sanction of 2.0 Acres of Land in Sy. No.55 of Kembattahalli Village for the Burial Ground, the status of which is not known to the Answering Respondent. The Answering Respondent is not having any authority or role in allotment of such alternate land.
17. It is lastly submitted that the Answering Respondent shall sincerely abide by any further directions which may be passed by this Hon'ble Commission.

PRAYER

WHEREFORE, the Answering Respondent most humbly prays that this Hon'ble Tribunal may be pleased to:

- (a) Dismiss or treat the O.A. No. 312 OF 2022 closed in so far as the Answering Respondent is concerned; and/or
- (b) Pass any other order or orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

AND FOR THIS ACT OF KINDNESS, THE ANSWERING
RESPONDENT AS IN DUTY BOUND SHALL EVER PRAY

FILED BY

DATE: 19.12.2022
PLACE: NEW DELHI


(M/S. NULI & NULI)
ADVOCATE FOR THE RESPONDENT NO.4

No.1501,
Supernova 'Astralis',
Sector 94, Noida – 201301, U.P.
Email: sanjaynuli@gmail.com
Ph: +91 9313089944

Email

424/LP/2022
11/03/22

Public Grievance

8

Fwd: BBMP inaction : Continuing encroachments of the Kembattahalli lake (burials)**From :** Registrar General <rg.ngt@nic.in>
Subject : Fwd: BBMP inaction : Continuing encroachments of the Kembattahalli lake (burials)

Wed, Mar 09, 2022 11:09 AM

1 attachment

To : Public Grievance <publicgrievance-ngt@gov.in>PG bearing no. 424/LP/2022 dt. 11/3/22 attached with this PG being similar issue.
dms
22/3/22**From:** "welfare kembattahalli lake" <welfare.kembattahalli.lake@gmail.com>
To: "Sri Gaurav Gupta IAS" <comm@bbmp.gov.in>, cebbmplakes@gmail.com, dcpsouthbcp@ksp.gov.in
Cc: secy-ud@karnataka.gov.in, "Administrative Section" <admngt@nic.in>, "Registrar General" <rg.ngt@nic.in>, "Nithya J" <nithya.j@bbmp.gov.in>, "amarinder singh 76" <amarinder.singh.76@gmail.com>, "anand yadwad" <anand.yadwad@gmail.com>, contactshanker@gmail.com, "datta shetty" <datta_shetty@hotmail.com>, "dipika rao 34" <dipika.rao.34@gmail.com>, "flora paul" <flora.paul@gmail.com>, hmaithreye@yahoo.co.in, krishnapadakannaya@gmail.com, msdumbali@gmail.com, "raghu malnad" <raghu.malnad@gmail.com>, umaasuti88@gmail.com, vigneshsuri@gmail.com, villuin@gmail.com, "vishwas avathi" <vishwas.avathi@gmail.com>, scharati@gmail.com**Sent:** Wednesday, March 9, 2022 10:51:23 AM**Subject:** BBMP inaction : Continuing encroachments of the Kembattahalli lake (burials)

To -

- 1.The Commissioner, BBMP
- 2.The Chief Engineer- lakes , BBMP

Subject: Continuing encroachments of the Kembattahalli lake (burials) and BBMP's inaction to prevent and clear the encroachments

Sir/Madam,

As you might be aware, on Friday, 4th March 2022 around 1300 hours a burial took place inside the Kembattahalli lake premises. As soon as we got to know about people coming into the lake for burial we tried contacting 1. Smt Nitya J (AE Lakes). 2. Smt . Usharani (AE Lakes). 3. Home guard incharge Shivaraj 4. Police (Thalaghattapura police station). We could not talk to the BBMP Engineers as they did not receive the phone calls. The Home guard incharge said he would go immediately to the lake but we do not know if he ever reached. After multiple calls to the Police, the Police party visited the lake premises. We were informed by the inspector of Thalaghattapura Police station that people who had come for burial argued with the Police that the lake premises are burial grounds and they would continue to bury the dead there. The Police returned from the place after this i.e. without any action.



The lake premises are demarcated clearly by a fence and the records are very clear that there is no burial ground. We have gathered satellite pictures from Google Earth of the Kembattahalli lake starting from the year 2000 till 2019. The pictures clearly show that there was no burial ground at that place. Dishank application shows the fenced area as Lake/Tank. All the structures seem to have come in the last ~ 5 years or so. Notwithstanding the official status of the lake there are some people who are claiming that a part of the lake premises is a burial ground.

There have been multiple burials at the lake premises after the lake was handed over to the BBMP sometime at the start of 2020. Barring one instance when a wall was demolished, which was being built to demarcate the burial grounds from the lake premises, there has been no action to stop these burials which are nothing but systematic encroachment of lake premises. Needless to say there is no thought towards clearing the already encroached land. We are told it's the responsibility of the Revenue department. We believe as custodians of the lake it's the responsibility of BBMP to take actions to clear the encroachments. Unfortunately we are not seeing efforts from the BBMP to stop continuing encroachments and clear the existing encroachments. The fence is broken at multiple places and is easy for the miscreants to enter and carry out the burials. We have requested the Engineers in charge of the lake multiple times to close the openings and to secure the premises but, the same has not been acted upon.

The BBMP's failure to prevent encroachment of lake premises and failure to clear encroachments is nothing but a violation of the orders of the Government Of Karnataka regarding water bodies and also violation of the directions of the Hon'ble High Court of Karnataka.

We hope and urge that the BBMP wake up now and take actions towards protecting the lake premises. We request that the BBMP:

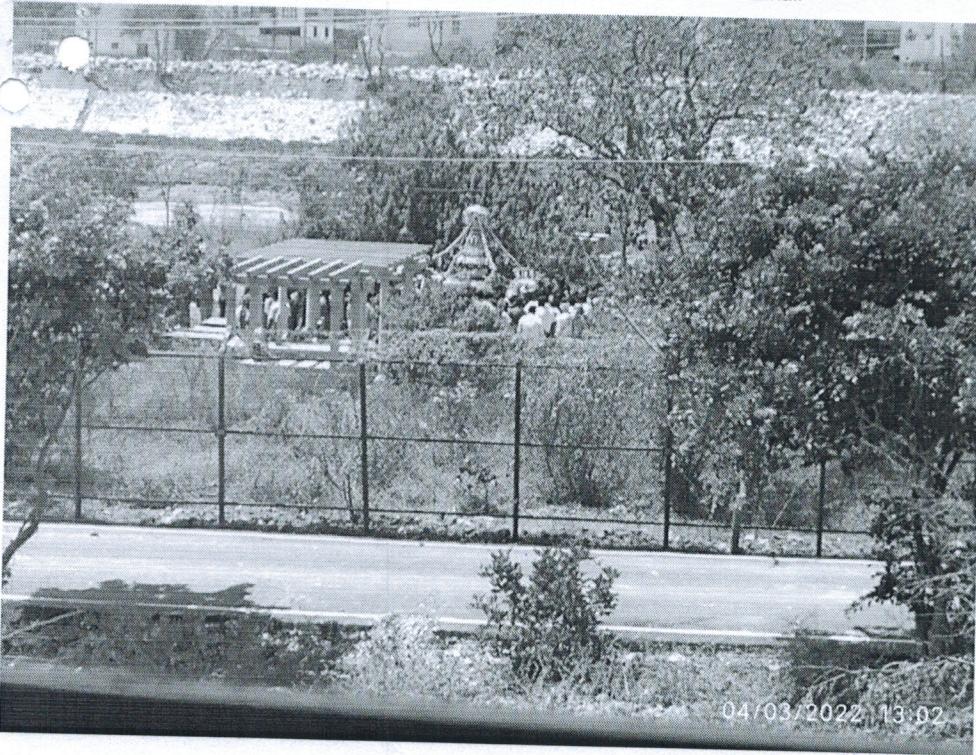
1. Register FIR for the burial that was done on Friday, 4th March 2022.
2. Seal all entry points by fixing the fence.
3. Station home guards at the premises to thwart any efforts to encroach the lake.
4. Take actions to remove the encroachments

Please initiate actions immediately.

Note: we have included an image of the burial on Friday - 4th March 2022.
Burial Picture:



10



Thanking you in anticipation,

Regards,

Vilasini Ramkumar
Shailesh Charati,
Mahesh Dumbali
Amarinder Singh
Vishwas Avathi
Ragunandan KV
Shruti Raghunandan
Krishna Padakannaya

From Arya Hamsa Apartments, JP Nagar 8th Phase , Bengaluru-83

Maithreyee H
Uma Rajashekhar
Vignesh Suri
Deepika Vignesh
Flora Paul

From Arya Hamsa Grande Apartments, JP Nagar 8th Phase , Bengaluru-83

Datta
Shankarlinga

From Platinum Apartments, JP Nagar 8th Phase , Bengaluru-83

Anand Yadwad

19

11

From Nandi Garden Apartments , JP Nagar 8th Phase, Bengaluru-83

K Vijay
H C Mallikarjun swamy

From LBS Nagar, Anjanapura 11 th block, Bengaluru

Copies : National Green Tribunal, Principal Secretary, Urban Development Department,
Deputy Commissioner Of Police, Bangalore South



//RPAD//

No. KSPCB/RO-BOM/EO/NGTOA No 312/2022/2022-23/1671

Dated:

5 AUG 2022

To,

The Member Secretary
Karnataka State Pollution Control Board,
Parisara Bhavan, No.49,
Chruch Street
Bengaluru - 560001.

DESPATCHE

Kind Attn: Law Officer.

Sir,

Sub: Forwarding of action taken report with respect to Hon'ble NGT matter OA No 312/2022 pertaining to the Burial ground inside Kembhhattahalli Lake, Bengaluru-reg.

- Ref: 1. The Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 06.05.2022 in respect od OA No. 312/2022.
2. Board office memorandum No KSPCB/NEIA-OB/0/NGT-312/2022-23/1854 dated 10.06.2022.
3. Joint inspection of the committee on 07.07.2022.

Adverting to the above the grievance made by Mr. Vilasisni Ram Kumar and others had grievance against Burial ground inside the Kembattahalli Lake in violation of Environmental norms after the lake was handed over to the BBMP at the start of 2020 by demolishing the wall which was being built to demarcate the burial ground from the lake premises, the Hon'ble NGT, Principal Bench, New Delhi has passed an order Dated 06.05.2022.(OA No.312/2022), Vide ref (1).

In the said order, the Hon'ble NGT felt it would be appropriate to have a factual and action taken report from a joint committee comprising of State Wetland Authority, State PCB ,commissioner Municipal Corporation Greater Bengaluru and collector Bengaluru with sate PCB as Nodal agency for co-ordination & compliance, vide ref (2).

In order to implement the Hon'ble NGT, Principal Bench order No.312 dated 06.05.2022, the Board Office issued office Memorandum(OM) No. KSPCB/NEIA-OB/O/NGT-312/2022-23/1854, dated: 10.06.2022. As per this direction the Joint committee visited the

Action taken report of the Joint Committee as per the direction of the Hon'ble NGT passed in the matter of NGT order w.r.t. OA NO. 312/2022, pertaining to the burial ground inside the Kembatahalli Lake, Bangalore .

Preamble:

Mr. Vilasisni Ram Kumar and others had grievance against Burial ground inside the Kembattahalli Lake Premises at Thalaghattapara. The applicants have complained that there have been multiple burials at the lake premises and is in violation of Environmental norms after the lake was handed over to the BBMP at the start of 2020 by demolishing the wall which was being built to demarcate the burial ground from the lake premises which is nothing but as systematic approach of encroachment on lake. The same has been admitted in Hon'ble NGT, Principal Bench in the name of Original Application No. 312/2022.

The Hon'ble NGT, Principal Bench had passed an order dated 06.05.2022 with respect to Original Application NO. 312 of 2022, regarding burial ground inside the Kembattahalli Lake in violation of the environmental norms after the lake was handed over to the BBMP at the start of 2020 by demolishing the wall which was being built to demarcate the burial ground from the lake premises. In the said order, Hon'ble NGT has appointed a Joint Committee comprising of **Deputy Commissioner, Bangalore Urban District, Officer from State Wetland Authority, Commissioner, Bruhat Bengaluru Mahanagara Palike and State PCB** directed the Joint Committee to undertake site visits, look into the grievances of the applicants and take requisite remedial action by following due process of law. Factual and action taken report may be furnished within two months by e-mail and also Karnataka State Pollution Control Board has been made as Nodal agency for co-ordination and compliance.

In order to implement the Hon'ble NGT, Principal Bench order No.312 dated 06.05.2022, the Karnataka State Pollution Control Board had passed an Office Memorandum(OM) No. KSPCB/NEIA-OB/O/NGT-312/2022-23/1854, dated: 10.06.2022, consists of the following Departments. Copy of the OM is enclosed as **Annexure-I**.

1. The Deputy Commissioner, Bangalore Urban District as Joint Committee Chairman.
2. The Member Secretary, State Wetland Authority, Department of Ecology and Environment, MS Building, 7th floor, Near Vidhana Soudha, Ambedkar Veedhi, Bangalore 560 001 nominated as Member.
3. The Joint Commissioner from Bruhat Bangalore Mahanagara Palike, NR Square, Bangalore 560 002 nominated as Member.
4. The Senior Environmental Officer, Zonal Office- BNG-South Zone, nominated as Member.
5. The Environmental Officer, Regional Office-Bommanhalli, KSPCB nominated as Member Convener.

Accordingly, the Regional office, Bommanahalli addressed the letter to the member of different Departments to attend the site visit is enclosed as **Annexure-II**. As per this, the committee has joined at Kembatahali lake on 07.07.2022 with following different Departments. 15

1. The Deputy Commissioner, Bangalore Urban District, K.G.Road, Bangalore-56009
2. The Member Secretary State Wetland Authority, Department of Ecology & Environment 708, MS Building, 7th Floor, Near Vidhana Soudha, Ambedkar Veedhi, Bangalore-56000.
3. Joint Commissioner, BBMP, Bommanhalli Zone, Begur Road, Bangalore.
4. Executive Engineer, Lake Division-BBMP, Bangalore.
5. The Tahsildar, Bangalore South Division, Bangalore.
6. The Senior Environmental Officer, Zonal Office- BNG-South Zone, Bangalore
7. Environmental Officer, Regional Office- Bommanhalli, (Member Convener Of the Committee), Bangalore

Further, as per the instructions of the Deputy Commissioner, Bengaluru Urban District, the spot inspection of Kembatahali lake was carried out by Joint Committee on 07.07.2022.

The applicant Ms. Vilasini Ramkumar did not attend. Smt. Manjula M. S. resident of Royal County, Advocate representing Ms. Vilasaini Ramkumar and Sri Shailesh Cherathi (Resident of Arya Hamsa Flat, Mobile No.9741939070) were present during the inspection. Sri. Shailesh Cherathi agreed that they have a mailed to the Hon'ble NGT through e-mail, on mail id judicial-ngt@gov.in . The photographs taken during inspection are enclosed as **Annexure-III**.

During Joint committee inspection, the residents of the Kembattahalli informed that the burial ground is in this premises of the Kembattahalli Lake since many years. They also requested for alternate location as they have no place for burial of the locals. During Covid also they have buried their near and dear ones in the burial ground itself. One Kum.Harini said that her father Sri. B. N. Sachidananda died recently buried in the same burial ground and the petitioners in this case have filed a police complaint on her in May 2022. Further, the locals made a request to the committee that in this case the Government may provide burial ground and they are willing to shift the same. The BBMP officials have fenced with chain-link the whole lake. They have locked the entry gate from the lake side and there is no approach road to the Burial ground. The locals also claimed that they are finding it very difficult for burial. The residents of the Kembattahalli requested to the Deputy Commissioner who is member of the committee for separate space for burial ground for the sake of humanity.

The observations made by the Joint Committee and action taken report, as per the direction of the Hon'ble NGT has been mentioned in detail and in this regard separate table is prepared as below:

TABLE

Direction No.	Subject of Directions	Observations of Joint Committee as on 07.07.2022	Action taken report	16
1	Encroachment	<p>The Deputy commissioner directed to the Tahsildar to Survey of Kembattahalli Lake and submit the report with respect to the Encroachment.</p> <p>The village accountant was also asked to locate land for the burial ground.</p>	<ol style="list-style-type: none">1. The Tahsildar submitted the Survey sketch it is attached as Annexure-IV.<ol style="list-style-type: none">a. Reg. Sy.No. 3, as per Government RTC the area of lake is 5 Acres 16 Guntas. Original Survey Records, the Govt. Karab Lake area is 5 Acres 16 Guntas.b. Reg. Sy. No. 3, records Scale number, adjacent Sy. No., and as per measurement the total area of lake is 6 Acres 16 Guntas, instead of 5 Acres 16 Guntas.c. In the area of about 0 Acres 12 Guntas the Temple of Thoppamma Devi is Located.d. The Burial Ground is located in two Pockets of Land at an extent of 0 Acres 20 Guntas and 1 Acres 8 Guntas.2. The Tahsildar has submitted the proposal to the Assistant commissioner, Bangalore South Division with respect to sanction of land of 2.0 Acres in Sy. No. 55, Kembattahalli Village for burial ground, it is attached as Annexure-V.	
Direction No. 2	Impact on functionality of storm drain	<p>The committee observed during inspection, that, there was no obstacle for flow of water. The functionality of storm water drain is not affected, and also they have made the gradient slope for easy flow of water. Hence, there is no chance of stagnating the water and</p>	<p>Office of the Executive Engineer, Storm Water Drain, Bengaluru Mahanagara Palike informed that the separate storm water drain is provided adjacent to the Kembattahalli Lake and taking step to control the entering the sewage to the Lake.</p>	

Direction No. 3	Ecology of Kembattahalli Lake	restriction of water flow. Kembattahalli Lake is located in downstream and sewage diversion pipe line is being constructed by BBMP to divert the sewage entering to Lake. Hence there is no chances of entry of sewage into the Kembattahalli Lake.	The Kembattahalli Lake is located at Kembattahalli Village, Bangalore South Taluk, Bangalore. Kembattahalli lake is maintained by Bruhat Bengaluru Mahanagara Palike (BBMP). Kembattahalli lake receives storm water from two primary drains and one secondary drain. The Lake has one outlet on its South Western Corner. This outlet facilitate excess/overflow water flow.
------------------------	----------------------------------	--	---

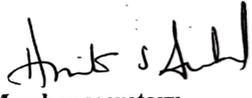
After the Joint Committee inspection of Kembattahalli Lake for ascertaining the ground reality and after verification of action taken report submitted by the authorities, the Committee has derived certain short/medium and long term Remedial measures which is as below: 18

Recommendation of the Joint Committee about the remedial measures: The Joint committee discussed in detail and recommended for Long Term Remedial measures.

Sl. No.	Activity	Department concerned for taking action
1	Frequent cleaning of accumulated floating debris /solid waste from the storm water drain	BBMP
2	To provide /install Trash barrier to the entry point of storm water drains	BBMP
3	Installation of designed appropriate screen to arrest entry floating debris into the drain at different locations before entering to water from SWD located at Kembattahalli Lake.	BBMP
4	Stoppage of sewage entering into the drain by identifying missing links of lateral sewer lines which are to be connected to the storm water drain.	BWSSB
5	Regular monitoring of Kembattahalli Lake.	KSPCB

Hence, we submit this report along with Annexure- I to V before the Hon'ble National Green Tribunal. Principal Bench for kind consideration.


Deputy Commissioner
Bangalore Urban District
and Chairman of the Joint Committee


Member secretary
State wetland authority
(Member of the committee)


Joint Commissioner,
BBMP
(Member of the committee)


Senior Environmental officer,
KSPCB,
Bangalore (Member of the committee)


Environmental officer
and Member Convener
w.r.t NGT OA No. 312 of 2022
RO, Bommanhalli, KSPCB.



ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

19

Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ

"Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

No. KSPCB/NEIA-OB/0/NGT-312/2022-23/ 1854

Date: 10 JUN 2022

OFFICE MEMORANDUM

Sub: Constitution of Joint Committee in the matter of OA No. 312/2022 pertaining to the Burial ground inside Kembhattahalli Lake, Bengaluru-reg.

Ref: The Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated: 06.05.2022 in respect of OA No. 312/2022

Preamble:

Adverting to the grievance made by Mr. Vilasini Ramkumar and others against Burial Ground inside the Kembhattahalli Lake in violation of the environmental norms after the lake was handed over to the BMP at the start of 2020 by demolishing the wall which was being built to demarcate the burial ground from the lake premises, the Hon'ble National Green Tribunal, Principal Bench, New Delhi has passed an order Dated: 06.05.2022.

In the said order, the Hon'ble NGT felt it would be appropriate to have a factual and action taken report from a Joint committee comprising of State Wetland Authority, State PCB Commissioner, Municipal Corporation Greater Bengaluru and Collector Bengaluru with the State PCB as Nodal agency for co-ordination & Compliance

In compliance to the Hon'ble NGT directions, the following Joint Committee is constituted consisting of the representatives of the following Departments:

Sl. No.	Name & Designation	Position in the Committee	Name & Contact No
1.	The Deputy Commissioner, Bengaluru Urban District	Chairman	-
2.	Member Secretary State Wetland Authority.	Member	-
3.	Joint Commissioner, BBMP, Bommanahalli	Member	-
4.	Senior Environmental Officer Zonal Office, Bengaluru south Zone.	Member	Sri S.K. Vasudev, RSEO(I.C), Bengaluru South Zone. Mb: 9945276544
5.	Environmental Officer, Regional Office- Bommanahalli, KSPCB.	Member Convener	Sri. K.S.Sudhakar, Environmental Officer. Mb:99860-24330.

As per the directions of Hon'ble NGT,

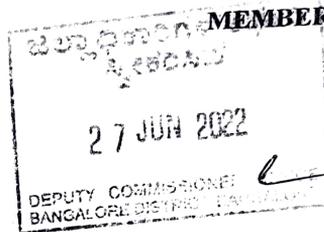
- The Joint Committee may meet within four weeks, undertake site visits, look into the grievances of the applicants and take requisite remedial action by following due process of law.
- Factual and action taken report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR support PDF and not in the form of Image PDF.

20

Encl.: NGT order dated: 6.05.2022 in respect of OA No. 312/2022 (PB).

To,

1. The Deputy Commissioner,
Bengaluru Urban District.
K G Road, Bengaluru 560 009.
2. Member Secretary
State Wetland Authority,
Department of Ecology & Environment
708, M S Building, 7th Floor, Near Vidhana Soudha,
Ambedkar Veedhi, Bengaluru 560 001.
3. Joint Commissioner, BBMP,
Bommanahalli Zone,
Begur Road
Bengaluru.
4. Senior Environmental Officer,
Zonal Office, Bengaluru south Zone ,
KSPCB, "Prakruthi Bhavan, Ground Floor,
Site No. 1421, Sector-C,
Suryanagar, 2nd Stage, Anekal Taluk,
Bengaluru Urban District
5. Environmental Officer,
Regional Office- Bommanahalli, KSPCB,
"Prakruthi Bhavan, Ground Floor,
Site No. 1421, Sector-C,
Suryanagar, 2nd Stage, Anekal Taluk,
Bengaluru Urban District.



MEMBER SECRETARY

2

on a Pol...
Bommanahalli...
Suryanagar...
Road, Thimma...
u - 560 010...
Karanagara Shiv...
(O) 080-232215...

Annexure II

Regional Officer
State Pollution Control Board
Bommanahalli
"Nisarga Bhavan"
BMN Road, Thimmaiah Road,
Shivaranagara, Shivanasagar.
Bangalore - 560 010
Phone (O) 080-23221552

ಪ್ರದೇಶ ಅಧಿಕಾರಿಯ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾತೃಕ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಬೆಂಗಳೂರು - ಬೆಂಗಳೂರು
7ನೇ ಮಹಡಿ, ಶಿವನಗರ ಭವನ.
7ನೇ 'D' ಮುಖ್ಯ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಶಿವನಗರ, ಶಿವನಗರ, ಬೆಂಗಳೂರು - 560 010.
ಫೋನ್ : 080 - 23221552



towards a cleaner Karnataka

No. KSPCB/RO-BMN/Meeting Notice/2022-23/1474

Date: 4 JUL 2022

To,

DESPATCHED

1. The Deputy Commissioner
Bangalore Urban District
K.G.Road, Bangalore-56009
2. (The Member Secretary
State Wetland Authority
Department of Ecology & Environment
708, MS Building, 7th Floor,
Near Vidhana Siudha, Ambedkar Veedhi
Bangalore-560001)
3. Joint Commissioner, BBMP
Bommanhalli Zone
Begur Road, Bangalore

2. The member Secretary
Karnataka Riv - Diversity Board
Vangavikas, 18th cross, Malleshwara
Bangalore.



Sir

Sub: Inviting to attend the site visit w.r.t. NGT order dated: 06.05.2022 in respect of OA No. 312/2022 (PB)-Reg
Ref: Board office Memorandum No. KSPCB/NEIA-OB/0/NGT-312/2022-23/ 1854
Dated: 10.06.2022.

With reference to the above, it is bring to your kind notice that, as per the NGT order OA No. 312/2022 (PB) pertain to grievance made by M/s. Vilasini Ramkumar and others against Burial ground inside the Kembattahalli Lake in violation of the environmental norms after the lake was handed over to the BBMP at the start of 2020 by demolishing the wall which was being built to demarcate the burial ground from the lake premises. Hence, the Hon'ble NGT has constituted a Joint Committee comprising of State Wetland Authority, Sate PCB Commissioner, Municipal Corporation Grcater Bengaluru and Collector Bangalore with the state PCB as Nodal agency for coordination & compliance.

As per the Hon'ble NGT direction, the joint committee may meet within four weeks, undertake site visits, look into the grievances of the applications and take requisite remedial action by following due process of law. Also factual and action take report may be furnished within two months by e-

mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR support PDF and no in the form the image PDF.

In view of the above, you are hereby requested to attend the site visit on ^{07.07.2022} ~~07~~.07.2022 at 12:00 PM at Kembattahalli Lake premises to take immediate action on top priority to submit the report in this regards at the earliest. Please contact Sri. K.S.Sudhakara, Environmental Officer & Member Convener, (9986024330) of the committee for further details.

This is for your kind information and needful action.

Yours faithfully

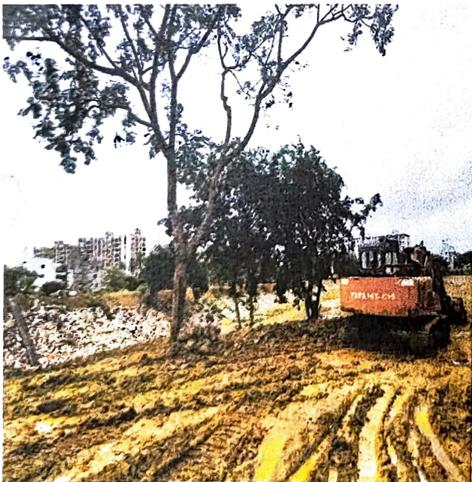
Sd/-

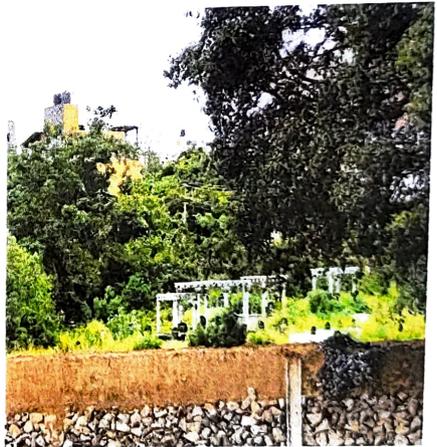
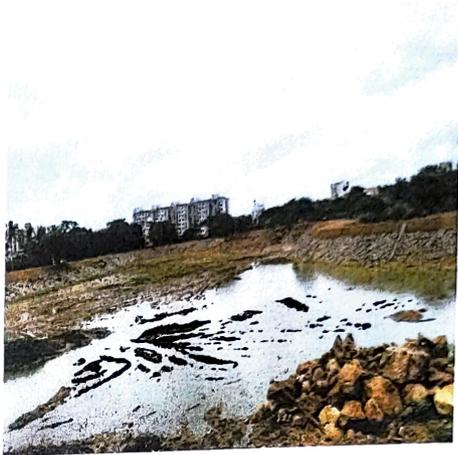
Environmental Officer
RO-Bommanahalli, Bangalore

- Copy to: 1. The Executive Engineer, Lake Division, BBMP-Bommanhalli Zone, Begur Road, Bangalore for kind information & attend the site visit.
2. The Senior Environmental Officer, KSPCB, BNG-South, Nisargha Bhavan, Bangalore for kind information and needful action.


Environmental Officer
RO-Bommanahalli, Bangalore

photograph of Kembhattahalli Lake with respect to Joint Committee (NGT OA No.312/2022) inspection Dated on 07.07.2022





24

ಸ.ನಂ.3 ರ ನಕ್ಷೆ

25

ಕೊತ್ತನೂರು
ಸ.ನಂ.32

1-02

ಕೊತ್ತನೂರು ಗಡಿ

ಕೆಂಬತ್ತಹಳ್ಳಿ ಗಡಿ

ಲಾ.ಸ.ನಂ. 4

ಲಾ.ಸ.ನಂ. 6

ಲಾ.ಸ.ನಂ. 7

ಲಾ.ಸ.ನಂ. 98

ಕೆಂಬತ್ತಹಳ್ಳಿ
ಸ.ನಂ.3

ಲಾ.ಸ.ನಂ. 5



Scale:- 1 : 1584

ಲಾ.ಸ.ನಂ. 97

Temple

Tree

School

ಲಾ.ಸ.ನಂ. 99

ಲಾ.ಸ.ನಂ. 1

ಲಾ.ಸ.ನಂ. 2

1. ಮಾನ್ಯ ತಹಶೀಲ್ದಾರ್ ರವರ ಆದೇಶ ಸಂಖ್ಯೆ:ಎಲ್.ಎನ್.ಡಿ(ಉ) ಸಿ.ಆರ್/ 72/22-23 ದಿನಾಂಕ:05-07-2022 ರ ಮೇರೆಗೆ ನಕ್ಷೆ ತಯಾರಿಸಿದೆ.
2. ರಿ.ಸ.ನಂ.3 ಪಹಣಿ ದಾಖಲೆಯಂತೆ ಸರ್ಕಾರಿ ಕೆರೆ ಅಂಗಳ ಎಂಬುದಾಗಿ ದಾಖಲಾಗಿದ್ದು ವಿಸ್ತೀರ್ಣ 5-16 ಎ-ಗುಂ ಇರುತ್ತದೆ.
3. ರಿ.ಸ.ನಂ.3 ಪಹಣಿ ದಾಖಲೆಗಳಂತೆ ಸರ್ಕಾರಿ ಖರಾಬು ಕೆರೆ ಎಂಬುದಾಗಿ ದಾಖಲಾಗಿದ್ದು ವಿಸ್ತೀರ್ಣ 5-16 ಎ-ಗುಂ ಇರುತ್ತದೆ.
3. ರಿ.ಸ.ನಂ.3 ಸರ್ವೆ ದಾಖಲೆಗಳಂತೆ ಸ್ಕೇಲ್ ನಂಬರಾಗಿದ್ದು, ಬಾಜು ಸರ್ವೆ ನಂಬರುಗಳ ಟಿಪ್ಪಣಿ ಹಾಗೂ ಹಾಲಿ ಜಮೀನಿನ ಸ್ಥಿತಿಯಂತೆ ಅಳತೆ ಮಾಡಿ ನೋಡಲಾಗಿ ವಿಸ್ತೀರ್ಣ 5-16 ಎ-ಗುಂ ಬದಲಾಗಿ 6-16 ಎ-ಗುಂ ಇರುತ್ತದೆ.
4.  ಈ ಬಣ್ಣದಿಂದ ತೋರಿಸಿರುವ 0-12 ಗುಂಟೆ ಪ್ರದೇಶದಲ್ಲಿ ಹಾಲಿ ಜಮೀನಿನ ಸ್ಥಿತಿಯಂತೆ ಶ್ರೀ ತೋಪಮ್ಮ ದೇವಿ ದೇವಸ್ಥಾನ ಇರುತ್ತದೆ.
5.  ಈ ಬಣ್ಣದಿಂದ ತೋರಿಸಿರುವ 0-20 ಗುಂಟೆ ಪ್ರದೇಶದಲ್ಲಿ ಹಾಲಿ ಜಮೀನಿನ ಸ್ಥಿತಿಯಂತೆ ಸೃಶಾನ ಇರುತ್ತದೆ.
6.  ಈ ಬಣ್ಣದಿಂದ ತೋರಿಸಿರುವ 01-08 ಎ-ಗುಂ ಪ್ರದೇಶದಲ್ಲಿ ಹಾಲಿ ಜಮೀನಿನ ಸ್ಥಿತಿಯಂತೆ ಸೃಶಾನ ಇರುತ್ತದೆ.
7. ಸದರಿ ಅಳತೆ ಕೆಲಸವನ್ನು ಸಂಬಂಧಪಟ್ಟ ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳು, ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರೊಂದಿಗೆ ಜಂಟಿಯಾಗಿ ಸ್ಥಳ ಪರಿಶೀಲನ ಮಾಡಿ ಪೂರೈಸಿದೆ.

ತಯಾರಿಸಿದವರು
ತಾಲ್ಲೂಕು ಸರ್ವೆಯರ್
ಬೆಂ.ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು.

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ತಹಶೀಲ್ದಾರ್ ಕಾರ್ಯಾಲಯ

ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು, ಕಂದಾಯ ಭವನ, ನೆಲ ಮಹಡಿ, ಕೆ.ಜಿ.ರಸ್ತೆ, ಬೆಂಗಳೂರು-560009

ಸಂಖ್ಯೆ: ಎನ್.ಸಿ.ಆರ್.(ಉ)ಸಿಆರ್/73/22-23

ದಿನಾಂಕ:18.07.2022

26

ರವರಿಗೆ

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು

ಬೆಂಗಳೂರು

ಬೆಂಗಳೂರು

ಮಾನ್ಯರೇ

ವಿಷಯ: ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು ಉತ್ತರಹಳ್ಳಿ ಹೋಬಳಿ ಕೆಂಬತ್ತನಹಳ್ಳಿ ಕೆರೆ ಒತ್ತುವರಿ ಬಗ್ಗೆ.

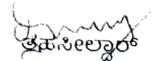
- ಉಲ್ಲೇಖ:
1. ತಮ್ಮ ಕಛೇರಿಯ ಪತ್ರದ ಸಂಖ್ಯೆ ಎಲ್.ಎನ್.ಡಿ(ಎನ್.ಸಿ)ಆರ್/120/22-23 ದಿನಾಂಕ 29.06.2022.
 2. ಉಪತಹಶೀಲ್ದಾರ್, ಉತ್ತರಹಳ್ಳಿ ನಾಡಕಛೇರಿ ಇವರ ವರದಿ ಸಂಖ್ಯೆ ಎಲ್.ಎನ್.ಡಿ(ಯು.ಎನ್-2)ಸಿಆರ್/95/22-23 ದಿನಾಂಕ 16.07.2022.
 3. ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು, ಸಾರಕ್ಕಿ ವೃತ್ತ ಇವರ ವರದಿ ಸಂಖ್ಯೆ ಉ.ಸಿ.ಆರ್/178/22-23.

ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು ಉತ್ತರಹಳ್ಳಿ ಹೋಬಳಿ ಕೆಂಬತ್ತನಹಳ್ಳಿ ಕೆರೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ Member Secretary, Karnataka State Pollution Control Board, Bengaluru ರವರು ಕೆಂಬತ್ತನಹಳ್ಳಿ ಕೆರೆಯಲ್ಲಿ ಸ್ಥಳಾಧಿಕಾರಿಗಳನ್ನು ಮಾಡಿರುವುದಾಗಿ ಮಾನ್ಯ ಎನ್.ಜಿ.ಟಿ ನಲ್ಲಿ ದಾಖಲಾಗಿರುವ ಪ್ರಕರಣ ಸಂಖ್ಯೆ ಎನ್.ಸಿ.ಆರ್/120/22-23 ರಲ್ಲಿ ನಿರೀಕ್ಷಿಸಿ ನೀಡಿದಂತೆ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳನ್ನು ಸದರಿ ಸಮಿತಿಗೆ ಸದಸ್ಯರಾಗಿ ನೇಮಿಸಲಾಗಿರುತ್ತದೆ. ಸದರಿ ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸ್ಥಳಾಧಿಕಾರಿ ಮಾಡಿರುವ ಬಗ್ಗೆ ಸ್ಥಳ ತನಿಖೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಉಲ್ಲೇಖ(1)ರ ಪತ್ರದಲ್ಲೂ ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ.

ಉಲ್ಲೇಖ(2) ಹಾಗೂ (3)ರ ಉಪತಹಶೀಲ್ದಾರ್ ಹಾಗೂ ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರ ವರದಿಯಂತೆ ತಾಲ್ಲೂಕು ಮೋಜಣಿದಾರರ ನಕ್ಷೆ ಹಾಗೂ ವರದಿಯಂತೆ ಹಾಲ ಪಹಣಿಯಂತೆ ಕೆಂಬತ್ತನಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ.3ರಲ್ಲಿ 5-16 ಎ/ಗುಂ ವಿನ್ಯಾಸವಿದ್ದು, ಅಳತೆಯಂತೆ ಸರ್ವೆ ದಾಖಲೆಗಳಂತೆ ಸ್ಥಳ ನಂಬರಾಗಿದ್ದು, 6-16 ಎ/ಗುಂ ಇರುತ್ತದೆ. ಈ ಪೈಕಿ 0-12 ಗುಂಟೆ ತೋಪಮ್ಮ ದೇವಿ ದೇವಸ್ಥಾನ, 0-20 ಗುಂಟೆ ಎನ್.ಸಿ ಹಾಗೂ ಎನ್.ಟಿ ಸ್ಥಳಾನ, 1-08 ಗುಂಟೆ ಗೊಲ್ಲರ ಮತ್ತು ಒಕ್ಕಲಗ ಸ್ಥಳಾನ ಹಾಲ ಸ್ಥಿತಿಯಲ್ಲಿದ್ದು, ಉಳಿಕೆ ಜಮೀನು ಬುಲ್ಲಾ ಇರುತ್ತದೆ ಎಂದು ವಾಸ್ತವಾಂಶದ ವರದಿ ನೀಡಿರುತ್ತಾರೆ.

ಕೆಂಬತ್ತನಹಳ್ಳಿ ಕೆರೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮೋಜಣಿದಾರರಿಂದ ತಯಾರಿಸಿರುವ ಸರ್ವೆ ನಕ್ಷೆ ಹಾಗೂ ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು ನೀಡಿರುವ ವಾಸ್ತವಾಂಶದ ವರದಿಯನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿ ತಮ್ಮ ಅವಗಾಹನೆಗೆ ಸಲ್ಲಿಸಿ.

ತಮ್ಮ ನಂಬುಗೆಯ



ತಹಶೀಲ್ದಾರ್
ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು
ಬೆಂಗಳೂರು



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ತಹಸೀಲ್ದಾರ್‌ರವರ ಕಾರ್ಯಾಲಯ

27

ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು, ಕಂದಾಯ ಭವನ, ನೆಲ ಮಹಡಿ, ಕೆ.ಜಿ.ರಸ್ತೆ, ಬೆಂಗಳೂರು 560 009.

ಸಂಖ್ಯೆ:ಎಲ್‌ಎನ್‌ಡಿ(ಉ)ಸಿಆರ್/78/22-23

ದಿನಾಂಕ:01-08-2022

ಗೆ:
ಮಾನ್ಯ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು,
ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಉಪವಿಭಾಗ,
ಬೆಂಗಳೂರು

ಮಾನ್ಯರೇ.

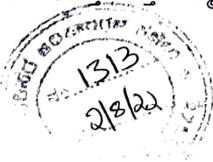
ವಿಷಯ: ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು, ಉತ್ತರಹಳ್ಳಿ ಹೋಬಳಿ, ಕೆಂಭತ್ತಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.55ರಲ್ಲಿ 2-00 ಎಕರೆ ಜಮೀನನ್ನು ಸ್ಥಳಾನುಸಾರಿ ಮಂಜೂರು ಮಾಡಿಕೊಡುವ ಬಗ್ಗೆ.

- ಉಲ್ಲೇಖ: 1. ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಮೌಖಿಕ ಆದೇಶದಂತೆ.
2. ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು, ಸಾರಕ್ಕಿ ವೃತ್ತ, ರವರ ವರದಿ ಸಂಖ್ಯೆ: ರಾ.ನಿ.ಪಿ.ಆರ್/217/22-23.
3. ತಾಲ್ಲೂಕು ಭೂಮಾಪಕರ ವರದಿ.

* * * *

ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು, ಉತ್ತರಹಳ್ಳಿ ಹೋಬಳಿ, ಕೆಂಭತ್ತಹಳ್ಳಿ ಗ್ರಾಮದ ಗ್ರಾಮಸ್ಥರಿಗೆ ಸ್ಥಳಾನುಸಾರಿ ಸ್ಥಳವನ್ನು ಗುರುತಿಸಿ ಮಂಜೂರು ಮಾಡಿಕೊಡುವಂತೆ ಉಲ್ಲೇಖ(1)ರಲ್ಲಿ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಮೌಖಿಕವಾಗಿ ಸೂಚಿಸಿರುವಂತೆ ಸದರಿ ವಿಚಾರವಾಗಿ ಉಲ್ಲೇಖ(3)ರ ತಾಲ್ಲೂಕು ಭೂಮಾಪಕರ ವರದಿಯಂತೆ ಕೆಂಭತ್ತಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 55ರಲ್ಲಿ 2-00 ಎಕರೆ ವಿಸ್ತೀರ್ಣದ ಜಮೀನನ್ನು ಹಿಂದು ಜನಾಂಗದವರ ಸಾರ್ವಜನಿಕ ಸ್ಥಳಾನುಸಾರಿ ಮೀಸಲಿಡುವ ವಿಚಾರದಲ್ಲಿ ಚಕ್ಕುಬಂದಿಯಂತೆ ಪೂರ್ವಕ್ಕೆ:ರಸ್ತೆ, ಪಶ್ಚಿಮಕ್ಕೆ:ರೀ.ಸ.ನಂ.55ರ ಉಳಕೆ, ಉತ್ತರಕ್ಕೆ:ರೀ.ಸ.ನಂ.55ರಲ್ಲಿ ಬಡಬ್ಬಣ್ಣಿಎಸ್‌ಎಸ್‌ಬಿ, ದಕ್ಷಿಣಕ್ಕೆ:ನೈಸ್ ರಸ್ತೆ ಇರುತ್ತದೆ. ಹಾಗೂ ಉಲ್ಲೇಖ(2)ರಲ್ಲಿ ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು ವರದಿ ಸಲ್ಲಿಸಿ, ಕೆಂಭತ್ತಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 55ರಲ್ಲಿ ಪಹಣಿಯಂತೆ ಒಟ್ಟು 129-30 ಎ/ಗುಂ ಇದ್ದು, ಆರ್‌ಡಿ 32 ಎಲ್‌ಜಿಬಿ 85, ದಿನಾಂಕ:07-12-86ರಂತೆ ಮತ್ತು ಅಲೆನ್ ಅಗ್ರಿಮೆಂಟ್ ನಂ. ಎನ್‌ಎಫ್‌ಪಿ ಸಿ&ಎಎಂಪಿ:ಡಿ ಅಲೆನ್ ವಿ-101-30 ಎ/ಗುಂ ಜಮೀನನ್ನು 40 ವರ್ಷಗಳ ಕಾಲ ನೈಸ್ ರವರಿಗೆ ಗುತ್ತಿಗೆ ನೀಡಿದ್ದು, 4-00 ಎಕರೆ ಚೌಡಪ್ಪ ಬನ್ ಮುನಿಶಾಮಪ್ಪ, 2-00 ಎಕರೆ ಸುಕನ್ಯಾ ಕೋಲಂ ಜಿ.ಶ್ರೀರಾಮರೆಡ್ಡಿ ಹಾಗೂ 8-10 ಎ/ಗುಂ ಆಶ್ರಯ ಯೋಜನೆಗಾಗಿ ಕಾಯ್ದಿರಿಸಲಾಗಿದ್ದು, ಅದರಂತೆ ಗ್ರಾಮಸ್ಥರು ಮಹಜರಿಗೆ ಸಹಿ ಮಾಡಿರುವುದರಿಂದ ಪ್ರಸ್ತುತ ಜಮೀನನ್ನು ಸ್ಥಳಾನುಸಾರಿ ಮಂಜೂರು ಮಾಡಲು ಚೆಕ್‌ಲೆನ್ಡ್, ಮೆಮೊರಾಂಡಂನೊಂದಿಗೆ ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು ವರದಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಆದ್ದರಿಂದ, ಕೆಂಭತ್ತಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 55ರಲ್ಲಿ 2-00 ಎಕರೆ ಜಮೀನನ್ನು ಸ್ಥಳಾನುಸಾರಿ ಮಂಜೂರು ಮಾಡುವ ವಿಚಾರದಲ್ಲಿ ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರ ವರದಿ, ಚೆಕ್‌ಲೆನ್ಡ್, ಮೆಮೊರಾಂಡಂ ಹಾಗೂ ಸರ್ವೆ ನಕ್ಷೆಯನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸುತ್ತಾ ತಮ್ಮ ಮುಂದಿನ ನಡವಳಿಕೆಗಾಗಿ ಸಲ್ಲಿಸಿದೆ



ತಮ್ಮ ವಿಶ್ವಾಸಿ
ತಹಸೀಲ್ದಾರ್
ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು
ಬೆಂಗಳೂರು

Item No. 7

28
(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH**

(By Video Conferencing)

Original Application No. 312/2022

Vilasini Ramkumar & Ors.

Applicants

Versus

State of Karnataka

Respondent

Date of hearing: 06.05.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Application is registered based on a complaint received by Email

ORDER

1. The grievance made in the present letter petition sent by Mr. Vilasini Ramkumar and others is against Burial ground inside the Kembattahalli lake premises at Thalaghattapara. The applicants have complained that there have been multiple burials at the lake premises in violation of environmental norms after the lake was handed over to the BBMP at the start of 2020 by demolishing the wall which was being built to demarcate the burial ground from the lake premises which is nothing but a systematic approach of encroachment on lake.

2. In view of the averments made in the present letter Petition, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of State Wetland Authority, State PCB Commissioner, Municipal Corporation Greater Bengaluru and Collector, Bengaluru. The State PCB will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks,

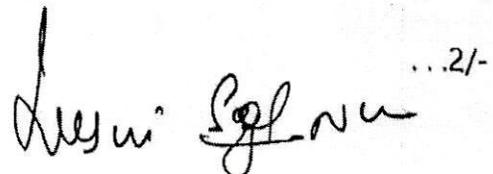
ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ನಡವಳಿಗಳು

ವಿಷಯ: ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ನಅಇ 375 ಎಂಎನ್ ವೈ 2018, ದಿನಾಂಕ:20-09-2019ರ "ಮುಖ್ಯಮಂತ್ರಿಗಳ ನವ ನಗರೋತ್ಥಾನ" ಯೋಜನೆಯ ಅನುಬಂಧ-1ರ ಕ್ರಮ ಸಂಖ್ಯೆ:20ರ ಕಾಮಗಾರಿಗೆ ಬದಲಾಗಿ ರೂ.600.00 ಲಕ್ಷಗಳ ಅಂದಾಜು ವೆಚ್ಚದಲ್ಲಿ,
1) Improvements to Kembathalli Lake, Bangalore South ಹಾಗೂ 2) Improvements to Subbarayanakere Lake, Gottigere Bangalore South Taluk ಬದಲಿ ಕಾಮಗಾರಿಗಳನ್ನು ಕೈಗೊಳ್ಳಲು ಅನುಮೋದನೆ ನೀಡುವ ಬಗ್ಗೆ.

- ಓದಲಾಗಿದೆ:**
1. ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ನಅಇ 375 ಎಂಎನ್ ವೈ 2018, ದಿನಾಂಕ: 20-09-2019.
 2. ಆಯುಕ್ತರು, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ರವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಆಯುಕ್ತರು/ಬಿಬಿಎಂಪಿ/ಪಿ.ಆರ್/2019-20, ದಿನಾಂಕ: 23-10-2019.
 3. ಸರ್ಕಾರದ ಸಮ ಸಂಖ್ಯೆಯ ಪತ್ರ ದಿನಾಂಕ: 17-12-2019.
 4. ಆಯುಕ್ತರು, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ರವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಆಯುಕ್ತರು/ಬಿಬಿಎಂಪಿ/ಪಿ.ಆರ್/236/2019-20, ದಿನಾಂಕ: 07-01-2020.
 5. ಸರ್ಕಾರದ ಸಮ ಸಂಖ್ಯೆಯ ಪತ್ರ ದಿನಾಂಕ: 05-03-2020.
 6. ಆಯುಕ್ತರು, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ರವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಆಯುಕ್ತರು/ಬಿಬಿಎಂಪಿ/ಪಿ.ಆರ್/236/2019-20, ದಿನಾಂಕ: 04-06-2020.

ಪ್ರಸ್ತಾವನೆ:

ಮೇಲೆ ಕ್ರಮ ಸಂಖ್ಯೆ: (1) ರಲ್ಲಿ ಓದಲಾದ ದಿನಾಂಕ: 20-09-2019 ಆದೇಶದಲ್ಲಿ, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆಗೆ 2018-19ನೇ ಸಾಲಿನ ಆಯವ್ಯಯದಲ್ಲಿ ಘೋಷಿಸಿ ಒದಗಿಸಿರುವ ಅನುದಾನದಲ್ಲಿ ಕೈಗೊಳ್ಳಲು ಉದ್ದೇಶಿಸಿ ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ನಅಇ 375 ಎಂಎನ್ ವೈ 2018, ದಿನಾಂಕ: 01-02-2019 ರಂತೆ ಅನುಮೋದಿಸಿದ್ದ "ಮುಖ್ಯಮಂತ್ರಿಗಳ ನವ ಬೆಂಗಳೂರು" ಯೋಜನೆಯನ್ನು ರದ್ದುಪಡಿಸಿ, ಪರ್ಯಾಯವಾಗಿ ಮುಖ್ಯಮಂತ್ರಿಗಳ ನವ ನಗರೋತ್ಥಾನ ಯೋಜನೆ ಅಡಿಯಲ್ಲಿ ಕಾಮಗಾರಿಗಳ ಕ್ರಿಯಾ

...2/-


-2-

ಯೋಜನೆಗೆ ಅನುಮೋದನೆ ನೀಡಿ ಅನುಬಂಧ-1ರ ಕ್ರಮ ಸಂಖ್ಯೆ: 20 ರಲ್ಲಿ "Improvements to Anjanapura Lake" ರ ಕಾಮಗಾರಿಗೆ ರೂ.600.00 ಲಕ್ಷಗಳ ಅನುದಾನವನ್ನು ನಿಗದಿಪಡಿಸಲಾಗಿರುತ್ತದೆ.

ಮೇಲೆ ಕ್ರಮ ಸಂಖ್ಯೆ (2) ರಲ್ಲಿ ಓದಲಾದ ದಿನಾಂಕ: 23-10-2019 ರ ವತ್ತದಲ್ಲಿ ಆಯುಕ್ತರು, ಬಿಬಿಎಂಪಿ ರವರು 2019-20 ಮತ್ತು 2020-21ನೇ ಸಾಲಿನ ಆರ್ಥಿಕ ವರ್ಷಗಳಲ್ಲಿ ಅನುಷ್ಠಾನಗೊಳಿಸಲು "ಮುಖ್ಯಮಂತ್ರಿಗಳ ನವ ನಗರೋತ್ಥಾನ" ಯೋಜನೆಯಡಿ ಬೊಮ್ಮನಹಳ್ಳಿ, ವಲಯ ವ್ಯಾಪ್ತಿಯ ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ವಿಧಾನಸಭಾ ಕ್ಷೇತ್ರದ ಕೆರೆಗಳ ಅಭಿವೃದ್ಧಿಗಾಗಿ ಕ್ರಿಯಾ ಯೋಜನೆಯ ಅನುಬಂಧ-1ರಲ್ಲಿ ಅನುಮೋದನೆ ನೀಡಲಾಗಿದ್ದು, ವಿವರಗಳು ಕೆಳಕಂಡಂತಿವೆ.

ಸರ್ಕಾರಿ ಆದೇಶದ ಕೆರೆಗಳ ಅಭಿವೃದ್ಧಿ ಕ್ರಿಯಾಯೋಜನೆ ಅನುಬಂಧ-1ರ ಕ್ರಮ ಸಂಖ್ಯೆ.	ಮಂಜೂರಾತಿ ನೀಡಲಾದ ಅಂದಾಜು ಮೊತ್ತ (ರೂ.ಕೋಟಿಗಳಲ್ಲಿ)	ಮೊತ್ತ (ರೂ. ಲಕ್ಷಗಳಲ್ಲಿ)	ಈಗ ಹೊಸದಾಗಿ ಅನುಮೋದನೆಯಾಗಬೇಕಾಗಿರುವ ಬದಲಿ ಕಾಮಗಾರಿಯ ಹೆಸರು	ಮೊತ್ತ (ರೂ. ಲಕ್ಷಗಳಲ್ಲಿ)
20.	Improvements to Anjanapura Alahalli lake	600.00	1. Improvements to Kumbathalli Lake, Bangalore South	300.00
			2. Improvements to Subbarayanakere Lake, Gottigere Bangalore South Taluk	300.00

ಪ್ರಸ್ತುತ ಅಂಜನಾಪುರ ಕೆರೆಯನ್ನು ಈಗಾಗಲೇ 2016-17 ಮತ್ತು 2017-18ನೇ ಸಾಲಿನ ನಗರೋತ್ಥಾನ ಶೀರ್ಷಿಕೆಯಡಿ ರೂ.500.00 ಲಕ್ಷಗಳನ್ನು ಹಾಗೂ ಪಾಲಿಕೆಯ ರೂ.300.00 ಲಕ್ಷಗಳ ಅನುದಾನದಲ್ಲಿ ಕಾಮಗಾರಿಯನ್ನು ಕೈಗೊಂಡು ಸದರಿ ಕೆರೆಯಲ್ಲಿ ಹಂತ-1ರ ಅವಶ್ಯಕ ಕಾಮಗಾರಿಯನ್ನು ಕೈಗೊಳ್ಳಲಾಗಿರುತ್ತದೆ. ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ನಅಇ 375 ಎಂಎನ್ ವೈ 2018, ದಿನಾಂಕ: 20-09-2019 ರ "ಮುಖ್ಯಮಂತ್ರಿಗಳ ನವ ನಗರೋತ್ಥಾನ" ಯೋಜನೆಯ ಅನುಬಂಧ-1ರ ಕ್ರಮ ಸಂಖ್ಯೆ:20ರ ಕಾಮಗಾರಿಗೆ ರೂ. 600.00 ಲಕ್ಷಗಳನ್ನು ಮೀಸಲಿಡಲಾಗಿದೆ. ಮಾನ್ಯ ಶಾಸಕರು, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಇವರು

[Signature] 3/-

-3-

ಕೆಂಭತ್ತನಹಳ್ಳಿ ಕೆರೆ ಹಾಗೂ ಸುಬ್ಬರಾಯನ ಕೆರೆಗಳು ಕೊಳಚೆ ನೀರು ಮತ್ತು ಕಟ್ಟಡ ತ್ಯಾಜ್ಯಗಳು ಸೇರಿ ದುಸ್ಥಿತಿಯಲ್ಲಿರುವುದರಿಂದ ಕೂಡಲೇ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗಳನ್ನು ಕೈಗೊಳ್ಳಲು ಉಲ್ಲೇಖಿತ ಆದೇಶದ ಕ್ರಿಯಾಯೋಜನೆಯಲ್ಲಿನ ಅನುದಾನವನ್ನು ಬಳಸಿ ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲು ಕೋರಿರುತ್ತಾರೆ. ಅದರಂತೆ ಅಂಜನಾಪುರ ಕೆರೆಗೆ ಮೀಸಲಿಟ್ಟಿರುವ ರೂ.600.00 ಲಕ್ಷಗಳ ಅನುದಾನವನ್ನು ಬಳಸಿ ಪರ್ಯಾಯವಾಗಿ ಕೆಂಭತ್ತನಹಳ್ಳಿ ಕೆರೆಯ ಅಭಿವೃದ್ಧಿಗೆ ರೂ.300.00 ಲಕ್ಷಗಳು ಹಾಗೂ ಸುಬ್ಬರಾಯನ ಕೆರೆಯ ಅಭಿವೃದ್ಧಿಗೆ ರೂ.300.00 ಲಕ್ಷಗಳ ವೆಚ್ಚದಲ್ಲಿ ಕೈಗೊಳ್ಳಲು ದಿನಾಂಕ: 20.09.2019ರ ಆದೇಶದ ಪುಟ ಸಂಖ್ಯೆ 10ರ ಷರತ್ತು (8)ರಲ್ಲಿ ಸೂಚಿಸಿರುವಂತೆ ಪರ್ಯಾಯ ಕಾಮಗಾರಿಯನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸಲು ಮಾನ್ಯ ಮುಖ್ಯ ಮಂತ್ರಿಗಳ ಅನುಮೋದನೆ ಪಡೆದು ಸೂಕ್ತ ಆದೇಶ ಹೊರಡಿಸುವಂತೆ ಕೋರಿರುತ್ತಾರೆ.

ಮೇಲೆ ಕ್ರಮ ಸಂಖ್ಯೆ (3)ರಲ್ಲಿ ಓದಲಾದ ಪತ್ರದಲ್ಲಿ ಈ ಹಿಂದೆ ಅನುಮೋದನೆಯಾದ ಕಾಮಗಾರಿಗಳನ್ನು ಕೈಬಿಟ್ಟು ಹೊಸದಾಗಿ ಮೇಲಿನ ಕೆರೆಡು ಕಾಮಗಾರಿಗಳನ್ನು ಏಕೆ ಕೈಗೊಳ್ಳಬೇಕೆಂಬ ಬಗ್ಗೆ ಹಾಗೂ ಸದರಿ ಕಾಮಗಾರಿಯ ತುರ್ತು ಅಗತ್ಯದ ಬಗ್ಗೆ ಹಾಗೂ ಕೆಲವು ಮಾಹಿತಿ ನೀಡುವಂತೆ ಬಿಬಿಎಂಪಿ ಆಯುಕ್ತರನ್ನು ಕೋರಲಾಗಿತ್ತು.

ಮೇಲೆ ಕ್ರಮ ಸಂಖ್ಯೆ (4)ರಲ್ಲಿ ಓದಲಾದ ದಿನಾಂಕ: 07-01-2020 ರ ಪತ್ರದಲ್ಲಿ ಆಯುಕ್ತರು, ಬಿಬಿಎಂಪಿ ರವರು 2019-20 ಮತ್ತು 2020-21ನೇ ಸಾಲಿನ ಆರ್ಥಿಕ ವರ್ಷಗಳಲ್ಲಿ ಅನುಷ್ಠಾನಗೊಳಿಸಲು "ಮುಖ್ಯಮಂತ್ರಿಗಳ ನವ ನಗರೋತ್ಥಾನ" ಯೋಜನೆಯಡಿ ಬೊಮ್ಮನಹಳ್ಳಿ ವಲಯ ವ್ಯಾಪ್ತಿಯ ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ವಿಧಾನಸಭಾ ಕ್ಷೇತ್ರದ ಕೆರೆಗಳ ಅಭಿವೃದ್ಧಿಗಾಗಿ ಕ್ರಿಯಾ ಯೋಜನೆಯ ಅನುಬಂಧ-1ರಲ್ಲಿ ಅನುಮೋದನೆ ನೀಡಲಾಗಿದ್ದು, ಪ್ರಸ್ತುತ ಅಂಜನಾಪುರ ಕೆರೆಯನ್ನು ಈಗಾಗಲೇ 2016-17 ಮತ್ತು 2017-18ನೇ ಸಾಲಿನ ನಗರೋತ್ಥಾನ ಶೀರ್ಷಿಕೆಯಡಿಯಲ್ಲಿ ರೂ.500.00 ಲಕ್ಷಗಳನ್ನು ಹಾಗೂ ಪಾಲಿಕೆಯ ರೂ.300.00 ಲಕ್ಷಗಳ ಅನುದಾನದಲ್ಲಿ ಕಾಮಗಾರಿಯನ್ನು ಕೈಗೊಂಡು ಸದರಿ ಕೆರೆಯಲ್ಲಿ ಹಂತ-1ರ ಅವಶ್ಯಕ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಯನ್ನು ಪೂರ್ಣಗೊಳಿಸಲಾಗಿರುತ್ತದೆ. ಮಾನ್ಯ ಶಾಸಕರು ದಿನಾಂಕ: 14-10-2019 ರಂದು ಮಾನ್ಯ ಮುಖ್ಯಮಂತ್ರಿಗಳಿಗೆ ಮನವಿ ಸಲ್ಲಿಸಿ, ಈಗಾಗಲೇ ಅಭಿವೃದ್ಧಿ ಗೊಂಡಿರುವ ಅಂಜನಾಪುರ ಆವಲಹಳ್ಳಿ ಕೆರೆಯನ್ನು ಅಭಿವೃದ್ಧಿಪಡಿಸಲು ಕಣ್ಣಿಪ್ಪಿನಿಂದ ಕ್ರಿಯಾ ಯೋಜನೆಗೆ ಸೇರ್ಪಡೆಗೊಂಡಿರುವುದರಿಂದ ಪ್ರಸ್ತಾಪಿತ 02 ಕೆರೆಗಳಾದ ಕೆಂಭತ್ತನಹಳ್ಳಿ ಮತ್ತು ಸುಬ್ಬರಾಯಕೆರೆ ಗೊಟ್ಟಿಗೆರೆ ಕೆರೆಗಳಿಗೆ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗಳು ಸಾರ್ವಜನಿಕರ ಹಿತದೃಷ್ಟಿ ಯಿಂದ ಅತಿ ಅವಶ್ಯವಿದ್ದು, ಈ 2 ಕೆರೆಗೆ ಕೊಳಚೆ ನೀರಿನಿಂದ ಸಾರ್ವಜನಿಕರ ಆರೋಗ್ಯದ ಮೇಲೆ ದುಷ್ಪರಿಣಾಮ ಬೀರುತ್ತಿರುವುದರಿಂದ ಈಗಾಗಲೇ

M. S. Srinivas ...4/-

-4-

ಅಭಿವೃದ್ಧಿಪಡಿಸಿರುವ ಅಂಜನಾಪುರ ಆಲಹಳ್ಳಿ ಕೆರೆಯನ್ನು ಕೈಬಿಟ್ಟು ಸದರಿ ಅನುದಾನವನ್ನು ಬಳಸಿ ಬದಲಿ ಕಾಮಗಾರಿಗಳನ್ನು ಕೈಗೊಳ್ಳಲು ಅನುಮೋದನೆ ನೀಡುವಂತೆ ಕೋರಿರುತ್ತಾರೆ.

ಮೇಲೆ ಕ್ರಮ ಸಂಖ್ಯೆ (5)ರಲ್ಲಿ ಓದಲಾದ ಪತ್ರದಲ್ಲಿ ಈ ಹಿಂದೆ ಅಂಜನಾಪುರ ಆಲಹಳ್ಳಿ ಕೆರೆಯ ಅಭಿವೃದ್ಧಿಗಾಗಿ ಒದಗಿಸಿದ ಅನುದಾನದಲ್ಲಿ ಸದರಿ ಕೆರೆಯ ಸಂಪೂರ್ಣ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗಳನ್ನು ಕೈಗೊಳ್ಳಲಾಗಿದೆಯೇ ಎಂಬ ಬಗ್ಗೆ ಮತ್ತು ಪ್ರಸ್ತುತ ಸದರಿ ಕೆರೆಗೆ ಯಾವುದೇ ಅಭಿವೃದ್ಧಿ ಕಾರ್ಯಗಳು ಅಗತ್ಯವಿಲ್ಲವೇ ಎಂಬ ಬಗ್ಗೆ ಮಾಹಿತಿ ನೀಡುವಂತೆ ಬಿಬಿಎಂಪಿ ಆಯುಕ್ತರನ್ನು ಕೋರಲಾಗಿತ್ತು.

ಮೇಲೆ ಕ್ರಮ ಸಂಖ್ಯೆ (6) ರಲ್ಲಿ ಓದಲಾದ ದಿನಾಂಕ: 04-06-2020 ರ ಪತ್ರದಲ್ಲಿ ಆಯುಕ್ತರು, ಬಿಬಿಎಂಪಿ ರವರು ದಿನಾಂಕ: 14-10-2019ರ ಮಾನ್ಯ ಶಾಸಕರು, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ವಿಧಾನಸಭಾ ಕ್ಷೇತ್ರ ರವರು ಮಾನ್ಯ ಮುಖ್ಯಮಂತ್ರಿಗಳಿಗೆ ಮನವಿ ಸಲ್ಲಿಸಿ, ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ನಅಇ 375 ಎಂಎನ್ ವೈ 2018, ದಿನಾಂಕ: 20-09-2019ರ ಅನುಬಂಧ-1ರ ಕ್ರಮ ಸಂಖ್ಯೆ: 20ರ ಕಾಮಗಾರಿಯನ್ನು ಬದಲಾಯಿಸಿ ಪರ್ಯಾಯವಾಗಿ ಎರಡು ಕಾಮಗಾರಿಗಳಿಗೆ ಅನುಮೋದನೆ ನೀಡುವಂತೆ ಕೋರಿರುತ್ತಾರೆ.

ಅಂಜನಾಪುರ ಆಲಹಳ್ಳಿ ಕೆರೆಯ ಅಭಿವೃದ್ಧಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಈ ಹಿಂದಿನ ಸಾಲಿನಲ್ಲಿ ಒಟ್ಟು ಎರಡು ಕಾಮಗಾರಿಗಳನ್ನು ಸರ್ಕಾರ ಮತ್ತು ಪಾಲಿಕೆಯ ಅನುದಾನದಲ್ಲಿ ಒಟ್ಟು ರೂ.800.00 ಲಕ್ಷಗಳ ಕಾಮಗಾರಿಗಳನ್ನು ಕೈಗೊಳ್ಳಲಾಗಿದ್ದು, ಭದ್ರತಾ ಕೊರಡಿ ನಿರ್ಮಾಣ ಮತ್ತು ಸೌಂದರ್ಯೀಕರಣ ಮತ್ತಿತರೆ ಕಾಮಗಾರಿಗಳನ್ನು ಮಾತ್ರ ಕೈಗೊಳ್ಳಬೇಕಿರುತ್ತದೆ. ಈಗಾಗಲೇ ಈ ಕೆಳಕಂಡ ಕಾಮಗಾರಿಗಳನ್ನು ಕೈಗೊಳ್ಳಲಾಗಿರುತ್ತದೆ ಎಂದು ಆಯುಕ್ತರು ತಿಳಿಸಿರುತ್ತಾರೆ.

ಕ್ರ.ಸಂ	ಕಾಮಗಾರಿಯ ಹೆಸರು	ಅಂದಾಜು ಮೊತ್ತ ರೂ. ಲಕ್ಷಗಳು	ಕಾಮಗಾರಿಯ ಅನುದಾನದ ವಿವರ	ಕೈಗೊಳ್ಳಲಾದ ಕಾಮಗಾರಿಯ ಸಂಕ್ಷಿಪ್ತ ವಿವರ
1	Development of Anjanapura Alahalli Lake	500.00	2016-17 ಮತ್ತು 2017-18ನೇ ಸಾಲಿನ ನಗರೋತ್ಥಾನ ವಿಶೇಷ ಮೂಲಭೂತ ಸೌಕರ್ಯಕ್ಕೆ ಬಂಡವಾಳ ಮತ್ತು ಸರೋವರ ಅಭಿವೃದ್ಧಿ ಯೋಜನೆ (ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ನಅಇ 529 ಎಂಎನ್ ವೈ 2017, ದಿನಾಂಕ: 08-11-2017)	1) ಕೆರೆಯ ಅಂಗಳದ ಅಭಿವೃದ್ಧಿ 2) ಮುಖ್ಯ ದಂಡೆಯ ಬಲಪಡಿಸುವುದು. 3) ವರ್ತುಲ ದಂಡೆಯ ನಿರ್ಮಾಣ 4) ಕೆರೆಯ ಕೋಡಿ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಪಾದಚಾರಿ ಸೇತುವೆ ನಿರ್ಮಾಣ. 5) ಚೈನ್ ಲಿಂಕ್ ತಂತಿ ಬೇಲಿ ನಿರ್ಮಾಣ.

...5/-

(Signature)

-5-

2	Restoration and Comprehensive Development of Anjanapura Lake (Alahalli Lake) Bengaluru	300.00		1) ತ್ಯಾಜ್ಯ ನೀರನ್ನು ಮಾರ್ಗ ಪಲ್ಲಟ ಮಾಡಲು ಪರ್ಯಾಯ ಚರಂಡಿ ನಿರ್ಮಾಣ 2) Silt-Trap ನಿರ್ಮಾಣ 3) ಪಾದಚಾರಿ ಮಾರ್ಗದ ಅಭಿವೃದ್ಧಿ.
	ಒಟ್ಟು ರೂ. ಲಕ್ಷಗಳಲ್ಲಿ	800.00		

ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ನಅಇ 39 ಬೆಂಆಸೇ 2019, ದಿನಾಂಕ: 11-12-2019 ರಂತೆ ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರದ ವಶದಲ್ಲಿರುವ 28 ಕೆರೆಗಳು, ಕರ್ನಾಟಕ ಅರಣ್ಯ ಇಲಾಖೆಯ ವಶದಲ್ಲಿರುವ 9 ಕೆರೆಗಳು ಮತ್ತು ಬೆಂಗಳೂರು ಮೆಟ್ರೋ ರೈಲು ನಿಗಮದ ವಶದಲ್ಲಿರುವ 1 ಕೆರೆ, ಅಂದರೆ ಒಟ್ಟಾರೆ 38 ಕೆರೆಗಳನ್ನು ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆಗೆ ಹಲವು ಷರತ್ತುಗಳಂತೆ ಹಸ್ತಾಂತರಿಸಲು ಆದೇಶಿಸಲಾಗಿದೆ. ಅದರಂತೆ, ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರದ ವಶದಲ್ಲಿದ್ದ ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು, ಉತ್ತರಹಳ್ಳಿ, ಹೋಬಳಿ, ಕೆಂಬತ್ತಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ಸಂಖ್ಯೆ: 3ರ 5 ಎಕರೆ 16 ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದ ಕೆಂಬತ್ತಹಳ್ಳಿ ಕೆರೆ ಮತ್ತು ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು, ಉತ್ತರಹಳ್ಳಿ, ಹೋಬಳಿ, ಗೊಟ್ಟಿಗರೆ ಗ್ರಾಮದ ಸರ್ವೆ ಸಂಖ್ಯೆ: 12ರ 5 ಎಕರೆ 10 ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದ ಸುಬ್ಬರಾಯನಕರೆಯನ್ನು ಸಹಾ ಪಾಲಿಕೆಗೆ ಹಸ್ತಾಂತರಿಸಲಾಗಿರುತ್ತದೆ.

ಮೇಲ್ಕಂಡ ಎರಡೂ ಕೆರೆಗಳು ಅತ್ಯಂತ ದುಸ್ಥಿತಿಯಲ್ಲಿದ್ದು, ಈ ಕೆರೆಗಳನ್ನು ಪಾಲಿಕೆಗೆ ಹಸ್ತಾಂತರ ಮಾಡುವ ಪೂರ್ವದಲ್ಲೇ ಒತ್ತುವರಿಯಾಗಿರುವುದು ಕಂಡುಬಂದಿದ್ದು, ಮಾನ್ಯ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದ ಸಾರ್ವಜನಿಕ ಹಿತಾಸಕ್ತಿ ಅರ್ಜಿ ಸಂಖ್ಯೆ: 38401/2014 ಮತ್ತಿತರ ಪ್ರಕರಣಗಳ ಹಲವಾರು ಮಧ್ಯಂತರ ಆದೇಶಗಳಲ್ಲಿ, ಕೆರೆಗಳ ಒತ್ತುವರಿ ತೆರವುಗೊಳಿಸಲು ಆದೇಶಿಸಿದೆ. ಲೋಕಾಯುಕ್ತ ಕಛೇರಿಯಲ್ಲಿ ಶ್ರೀ ಹೆಚ್.ಎಸ್. ದೊರೆಸ್ವಾಮಿ, ಹಿರಿಯ ಸ್ನಾತಂತ್ರ್ಯ ಹೋರಾಟಗಾರರು ಮತ್ತು ಶ್ರೀ ಹರೀಶ್ ಕುಮಾರ್. ಎಂ.ಪಿ., ವ್ಯವಸ್ಥಾಪಕರು, ನಮ್ಮ ಬೆಂಗಳೂರು ಪ್ರತಿಷ್ಠಾನ ರವರು ಪಾಲಿಕೆಯ ಕೆರೆಗಳ ಒತ್ತುವರಿ ಮತ್ತು ನಿರ್ವಹಣೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಹಲವಾರು ದೂರುಗಳನ್ನು ಸಹ ದಾಖಲಿಸಿರುತ್ತಾರೆ.

ಆದುದರಿಂದ, ಕೆಂಬತ್ತಹಳ್ಳಿ, ಕೆರೆ ಮತ್ತು ಸುಬ್ಬರಾಯನ ಕೆರೆಗಳ ಮುಂದುವರಿದ ಒತ್ತುವರಿಗಳನ್ನು ತಡೆಯುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಬೇಲಿಯನ್ನು / ಕಾಂಪೌಂಡ್ ನಿರ್ಮಾಣ ಮಾಡುವುದು ಅತ್ಯಂತ ಅವಶ್ಯಕವಾಗಿರುವುದರಿಂದ ಅಂಜನಾಪುರ ಆಲಹಳ್ಳಿ ಕೆರೆಯ ಭದ್ರತಾ ಕೊಠಡಿ ನಿರ್ಮಾಣ ಮತ್ತು ಸೌಂದರ್ಯೀಕರಣ ಮತ್ತಿತರ ಕಾಮಗಾರಿಗಳನ್ನು

[Signature] ...6/-

ಮುಂದಿನ ದಿನಗಳಲ್ಲಿ ಸರ್ಕಾರ / ಪಾಲಿಕೆ ಅನುದಾನದಲ್ಲಿ ಕೈಗೊಳ್ಳಲಾಗುವುದು. ಆದುದರಿಂದ, ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ನಅಇ 375 ಎಂಎನ್‌ವೈ 2018, ದಿನಾಂಕ: 20-09-2019ರ ಅನುಬಂಧ-1ರ ಕ್ರಮ ಸಂಖ್ಯೆ: 20ರ Improvements to Anjanapura Alahalli Lake- ರೂ.600.00 ಲಕ್ಷಗಳ ಕಾಮಗಾರಿಯ ಬದಲಾಗಿ ಕೆಂಬತ್ತಹಳ್ಳಿ, ಕೆರೆ ಮತ್ತು ಸುಬ್ಬರಾಯನ ಕೆರೆಗಳ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗಳನ್ನು ಈ ಕೆಳಕಂಡಂತೆ ಕೈಗೊಳ್ಳಲು ಆದೇಶಿಸುವಂತೆ ಬಿಬಿಎಂಪಿ ಆಯುಕ್ತರು ಕೋರಿರುತ್ತಾರೆ.

ಸರ್ಕಾರದ ಆದೇಶದ ಕ್ರಮ ಸಂಖ್ಯೆ	ಕೈಬಿಡಲು ಕೋರಿರುವ ಕಾಮಗಾರಿ	ಅಂದಾಜು ಮೊತ್ತ (ರೂ. ಲಕ್ಷಗಳಲ್ಲಿ)	ಬದಲಿ / ಪರ್ಯಾಯ ಕಾಮಗಾರಿಗಳ ಹೆಸರು	ಅಂದಾಜು ಮೊತ್ತ (ರೂ. ಲಕ್ಷಗಳಲ್ಲಿ)
1	2	3	4	5
20	Improvements to Anjanapura Alahalli Lake	600.00	Improvements to Kembathahalli Lake Bangalore South Taluk	300.00
			Improvements to Subbarayana Kere Lake, Gottigere Bangalore South Taluk	300.00
ಒಟ್ಟು ರೂ. ಲಕ್ಷಗಳಲ್ಲಿ		600.00		600.00

ಆಯುಕ್ತರು, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ಇವರ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸರ್ಕಾರವು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಿ, ಈ ಕೆಳಕಂಡಂತೆ ಆದೇಶಿಸಿದೆ.

ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ನಅಇ 173 ಎಂಎನ್‌ವೈ 2019
ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 20-06-2020

ಪ್ರಸ್ತಾವನೆಯಲ್ಲಿ ವಿವರಿಸಿರುವ ಕಾರಣಗಳ ಹಿನ್ನೆಲೆಯಲ್ಲಿ, ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ನಅಇ 375 ಎಂಎನ್‌ವೈ 2018, ದಿನಾಂಕ: 20-09-2019 ರಲ್ಲಿ, ಮುಖ್ಯಮಂತ್ರಿಗಳ ನವ ನಗರೋತ್ಥಾನ ಕ್ರಿಯಾ ಯೋಜನೆಯ ಆದೇಶದ ಅನುಬಂಧ-1ರ ಕ್ರಮ ಸಂಖ್ಯೆ: 20 ರಲ್ಲಿ "Improvements to Anjanapura Lake" ರ ಕಾಮಗಾರಿಗೆ ರೂ.600.00 ಲಕ್ಷಗಳ ಮೊತ್ತಕ್ಕೆ ಅನುಮೋದನೆ ನೀಡಲಾಗಿದ್ದು, ಕೆಂಬತ್ತಹಳ್ಳಿ, ಕೆರೆ ಮತ್ತು ಸುಬ್ಬರಾಯನ

Dusni Srinivas ...7/-

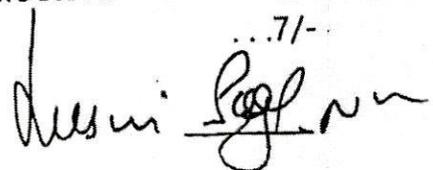
-7-

ಕೆರೆಗಳು ಅತ್ಯಂತ ದುಸ್ಥಿತಿಯಲ್ಲಿರುವುದರಿಂದ ಹಾಗೂ ಸದರಿ ಕೆರೆಗಳನ್ನು ಪಾಲಿಕೆಗೆ ಹಸ್ತಾಂತರ ಮಾಡುವ ಪೂರ್ವದಲ್ಲೇ ಒತ್ತುವರಿಯಾಗಿದ್ದು, ಸದರಿ ಕೆರೆಗಳ ಮುಂದುವರಿದ ಒತ್ತುವರಿಗಳನ್ನು ತಡೆಹಿಡಿಯಲು, ಅಂಜನಾಪುರ ಕೆರೆಗೆ ಬದಲಾಗಿ ಈ ಕೆಳಕಂಡ ಕಾಮಗಾರಿಗಳಿಗೆ ಈ ಆದೇಶದಲ್ಲಿ ನಮೂದಿಸಿರುವ ಷರತ್ತುಗಳಿಗೆ ಒಳಪಟ್ಟು ಸರ್ಕಾರದ ಅನುಮೋದನೆ ನೀಡಿದೆ.

ಸರ್ಕಾರದ ಆದೇಶದ ಕ್ರಮ ಸಂಖ್ಯೆ	ಕೈಬಿಡಲು ಕೋರಿರುವ ಕಾಮಗಾರಿ	ಅಂದಾಜು ಮೊತ್ತ (ರೂ. ಲಕ್ಷಗಳಲ್ಲಿ)	ಬದಲಿ / ಪರ್ಯಾಯ ಕಾಮಗಾರಿಗಳ ಹೆಸರು	ಅಂದಾಜು ಮೊತ್ತ (ರೂ. ಲಕ್ಷಗಳಲ್ಲಿ)
1	2	3	4	5
20	Improvements to Anjanapura Alahalli Lake	600.00	Improvements to Kembathahalli Lake Bangalore South Taluk	300.00
			Improvements to Subbarayana Kere Lake, Gottigere Bangalore South Taluk	300.00
	ಒಟ್ಟು ರೂ. ಲಕ್ಷಗಳಲ್ಲಿ	600.00		600.00

ಷರತ್ತುಗಳು:

1. ಈ ಆದೇಶದಲ್ಲಿ ನೀಡಿರುವ ಅನುಮೋದನೆಯು ಕಾಮಗಾರಿಗಳ ಕ್ರಿಯಾ ಯೋಜನೆಗೆ ನೀಡಿರುವ ಅನುಮೋದನೆಯೇ ಹೊರತು, ಕಾಮಗಾರಿಗಳ ಅಂದಾಜು ಪಟ್ಟಿಗಳಿಗೆ ನೀಡಿರುವ ಆಡಳಿತಾತ್ಮಕ ಅನುಮೋದನೆಯಲ್ಲ, ಆದ್ದರಿಂದ, ಅನುಮೋದನೆಗೊಂಡ ಕಾಮಗಾರಿಗಳಿಗೆ ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆಯು ವಿಸ್ತೃತ ಯೋಜನಾ ವರದಿಗಳನ್ನು (ಡಿಪಿಆರ್) ಸಿದ್ಧಪಡಿಸಿ, ನಿಯಮಾನುಸಾರ ತಾಂತ್ರಿಕ ಮತ್ತು ಆಡಳಿತಾತ್ಮಕ ಅನುಮೋದನೆ ಪಡೆದು, ಟೆಂಡರ್ ಕರೆದು ಕಾಮಗಾರಿಗಳನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸತಕ್ಕದ್ದು.
2. ಈ ಕ್ರಿಯಾ ಯೋಜನೆಯಲ್ಲಿ ತೆಗೆದುಕೊಳ್ಳಲಾಗಿರುವ ಕಾಮಗಾರಿಗಳನ್ನು ಇತರ ಯಾವುದೇ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಪುನಾರಾವರ್ತನೆ ಆಗಿರುವುದಿಲ್ಲ ಎಂಬುದನ್ನು ಆಯುಕ್ತರು ಬಿ.ಬಿ.ಎಂ.ಪಿ. ಪೂರ್ವಾನ್ವಯವಾಗಿ ಖಚಿತಪಡಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು.
3. ಅನುಮೋದಿತ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸುವ ಸಲುವಾಗಿ ಕರ್ನಾಟಕ ಸಾರ್ವಜನಿಕ ಸಂಗ್ರಹಣೆಯಲ್ಲಿ ಪಾರದರ್ಶಕತೆ ಅಧಿನಿಯಮ 1999 ಮತ್ತು

...7/-


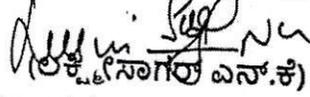
-7-

ನಿಯಮಗಳು-2000 ರಲ್ಲಿನ ಎಲ್ಲಾ ಅಂಶಗಳನ್ನು ಕಟ್ಟುನಿಟ್ಟಾಗಿ ಪಾಲಿಸಿ, ಬಿ.ಬಿ.ಎಂ.ಪಿ. ವತಿಯಿಂದ ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆಯನ್ನು ಇ-ಪ್ರಕ್ರಿಯೆ ಮೇಂಟ್ ಮೂಲಕ ಕಡ್ಡಾಯವಾಗಿ ಕೈಗೊಳ್ಳತಕ್ಕದ್ದು.

4. ಕರ್ನಾಟಕ ಆರ್ಥಿಕ ಸಂಹಿತೆ-1958, ಸಾಧಿಲ್ವಾರು ವೆಚ್ಚ ಕೈಪಿಡಿ ಅಧಿನಿಯಮ ಹಾಗೂ ಕಾಲಕಾಲಕ್ಕೆ ಚಾಲ್ತಿಯಲ್ಲಿರುವ ಎಲ್ಲಾ ಕಾಯ್ದೆ ನಿಯಮಗಳನುಸಾರ ಕ್ರಮವಹಿಸತಕ್ಕದ್ದು.
5. ಅನುಮೋದನೆ ನೀಡಲಾದ ಕ್ರಿಯಾ ಯೋಜನೆಯಂತೆ ಕಾಮಗಾರಿಗಳನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸತಕ್ಕದ್ದು.
6. ಉಳಿದಂತೆ ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ನಅಇ 375 ಎಂಎನ್‌ವೈ 2018, ದಿನಾಂಕ: 20-09-2019 ರಲ್ಲಿನ ಎಲ್ಲಾ ಷರತ್ತುಗಳನ್ವಯ ಕಾಮಗಾರಿಗಳನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸತಕ್ಕದ್ದು.

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆದೇಶಾನುಸಾರ

ಮತ್ತು ಅಪರ ಹೆಸರಿನಲ್ಲಿ,


(ಲೆಕ್ಕಾಧಿಕಾರಿ ಎನ್.ಕೆ)

ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ,

ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ (ಬಿ.ಬಿ.ಎಂ.ಪಿ.)

20/9/18

೩/೬

ಇವರಿಗೆ:

1. ಮಹಾಲೇಖಪಾಲರು, ಲೆಕ್ಕ ತಪಾಸಣೆ/ಲೆಕ್ಕಪತ್ರ, ಕರ್ನಾಟಕ ಬೆಂಗಳೂರು.
2. ಸರ್ಕಾರದ ಅಪರ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿ, ಆರ್ಥಿಕ ಇಲಾಖೆ, ವಿಧಾನಸೌಧ, ಬೆಂಗಳೂರು.
3. ಮಾನ್ಯ ಮುಖ್ಯಮಂತ್ರಿಯವರ ಅಪರ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿ, ವಿಧಾನಸೌಧ, ಬೆಂಗಳೂರು.
4. ಆಯುಕ್ತರು, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಬೆಂಗಳೂರು.
5. ವಿಶೇಷ ಆಯುಕ್ತರು (ಯೋಜನೆ), ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಬೆಂಗಳೂರು.
6. ಪ್ರಧಾನ ಅಭಿಯಂತರರು, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಬೆಂಗಳೂರು.
7. ಮುಖ್ಯ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳು, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಬೆಂಗಳೂರು.
8. ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ, ಆರ್ಥಿಕ ಇಲಾಖೆ, (ವೆಚ್ಚ 3 ಮತ್ತು 9) ವಿಧಾನಸೌಧ, ಬೆಂಗಳೂರು.

..8/-

9. ಸರ್ಕಾರದ ಅಪರ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳ ಆಪ್ತ ಕಾರ್ಯದರ್ಶಿಗಳು, ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ.
10. ಸರ್ಕಾರದ ಉಪ ಕಾರ್ಯದರ್ಶಿಗಳು-3 ರವರ ಆಪ್ತ ಸಹಾಯಕರು, ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ.
11. ಅಧೀಕ್ಷಕ ಅಭಿಯಂತರರು (ತಾಂತ್ರಿಕ ಕೋಶ), ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ.
12. ಶಾಖಾ ರಕ್ಷಾ ಕಡತ/ಹೆಚ್ಚುವರಿ ಪ್ರತಿಗಳು.



GPS Map Camera

ROYAL COUNTY



Bengaluru, Karnataka, India

66, 5th Main Rd, Kothannur, 1st Phase, Bengaluru, Karnataka
560076, India

Lat 12.85875°

Long 77.577455°

09/05/22

Google LLI



GPS Map Camera



KEMBATHALLI

Google

5th Main Rd

Kothnur, Karnataka, India

VH5G+7V5, 5th Main Rd, Royal County, Kembathalli, Kothnur,
Karnataka 560083, India

Lat 12.857937°

Long 77.577579°

08/29/22



 GPS Map Camera



KEMBATHALLI



5th Main Rd

Bengaluru, Karnataka, India

plot no-66, Kembathalli, Anjanapura Road, Gottigere , Post,
Royal County, 1st Phase, Bengaluru, Karnataka 560083, India

Lat 12.857584°

Long 77.577185°

09/05/22



 GPS Map Camera



KEMBATHALLI



5th Main Rd

Bengaluru, Karnataka, India

plot no-66, Kembathalli, Anjanapura Road, Gottigere ,
Post, Royal County, 1st Phase, Bengaluru, Karnataka
560083, India

Lat 12.857577°

Long 77.577227°

09/07/22 GMT +05:30